

Central Administrative Tribunal
Principal Bench
New Delhi
....

OA No. 198/97

(2)

New Delhi, this the 15th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S. P. Biswas, Member (A)

K.L.Verma s/o late Sh.B.P.Verma,
r/o C-II/23, Bapa Nagar,
New Delhi.

...Applicant

(By Advocate Shri G.D.Gupta)

Versus

1. Union of India through
Secretary to the Govt. of India,
Ministry of Finance, Deptt. of Revenue,
North Block,
New Delhi.
2. The Chairman,
Central Board of Excise & Customs,
Dept. of Revenue, North Block,
New Delhi.Respondents

(By Advocate Shri V.P.Uppal)

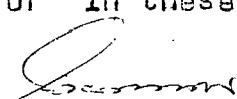
O R D E R (oral)

(Dr. Jose P. Verghese, Vice-Chairman (J))

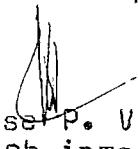
Learned counsel for the respondents has handed over a copy of the order dated 7.4.1997 posting the petitioner as Chief Commissioner of Custom & Central Excise, Kanpur. Learned counsel for the petitioner confirms that he has received the same and in view of the matter that his only relief sought being that his posting be in accordance with the postings of all other officers, junior to him; and as such we see that why the petitioner should not be given all the consequential benefits that would flow out of the present posting orders from the date on which the persons, junior to the petitioner, have been appointed, shall be given to him in accordance with law.

(3)

Ordered accordingly. This O.A. is finally disposed of in these terms with the consent of the parties.



(S.P. Biswas)
Member (A)


(Dr. Joseph P. Verghese)
Vice-Chairman (B)

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